

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench-Court No – I**

**Misc. Application No. ST/COD/30699/2019
in
Service Tax Appeal No. 30612 of 2019**

Amma Constructions

2nd Floor, Beside Indian Oil Petrol Bunk,
Old Gajuwaka, Visakhapatnam, AP – 530 026

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Appellant(s)

Vs

**Commissioner of Central Tax,
Visakhapatnam - GST**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

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Respondent(s)

Appearance

Shri R. Raghavendra, Advocate for the Appellant
Shri A. Rangadham, AR for the Respondent.

**Coram: HON'BLE Mr. P.K. CHOUDARY, MEMBER (JUDICIAL)
HON'BLE Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing: 28.02.2022
Date of Decision: 28.02.2022

FINAL ORDER No. A/30033/2022

[Order per: BENCH]

Appellant have filed the miscellaneous application praying for condoning the delay in filing of the appeal before the Tribunal. In view of the submissions made by learned counsel for the appellant and reasons mentioned in the application, the prayer for condonation of delay is allowed.

Learned counsel for the appellant further submits that they have already settled the matter under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and seeks to withdraw the appeal. In view of the above, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in open Court)

**(P.K. CHOUDARY)
MEMBER (JUDICIAL)**

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**